

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/021/00138/2019
Date of Order : 11-03-2019

Between :

P.R.Srinivas S/o late P.Radhakrishna,
Aged 54 years, Occ : Office Superintendent (Group 'C'),
O/o The Chief Claims Officer, S.C.Railway, Rail Nilayam,
Secunderabad.Applicant

AND

1. Union of India Rep by
The General Manager,
Rail Nilayam, 3rd Floor,
S.C.Railway, Secunderabad.
2. The Principal Chief Personnel Officer,
S.C.Railway, Rail Nilayam, Secunderabad.
3. The Principal Chief Commercial Manager,
S.C.Railway, Rail Nilayam,
Secunderabad.
4. The Senior Divisional Commercial Manager,
S.C.Railway, Guntur Division, Guntur,
Guntur District, A.P.Respondents

Counsel for the Applicant: Mr.K.R.K.V.Prasad

Counsel for the Respondents : Mr.V.VinodKumar, SC for Rlys

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER
THE HON'BLE MR.B.V.SUDHAKAR, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

2. It is submitted by the learned Standing Counsel for Respondents that following the interim order passed by the Tribunal, the Respondents retained the applicant in Secunderabad. Therefore no further cause survives for adjudication in the OA. The Office Order dated 19.02.2019 produced by the learned Standing Counsel for Respondents is taken on record.

3. Therefore the OA is closed. No order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(JUSTICE R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 11th March, 2019.
Dictated in Open Court.

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